प्रेस प्रकाशनी PRESS RELEASE



भारतीय रिजर्व बैंक

RESERVE BANK OF INDIA

वेबसाइट: www.rbi.org.in/hindi Website: www.rbi.org.in

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January 04, 2019

RBI imposes penalty on Harihareshwar Sahakari Bank Ltd., Wai, Satara, Maharashtra.

संचार विभाग, केंद्रीय कार्यालय, एस.बी.एस.मार्ग, मंबई-400001

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DEPARTMENT OF COMMUNICATION. Central Office. S.B.S.Marg. Mumbai-400001

The Reserve Bank of India has imposed a monetary penalty of ₹ 5.00 lakh (Rupees Five Lakh only) on Harihareshwar Sahakari Bank Ltd., Wai, Satara, in exercise of the powers vested in it under the provisions of Section 47A(1)(b) read with Section 46(4) of the Banking Regulation Act, 1949 (As applicable to Cooperative Societies), for violations of the instructions/guidelines of the Reserve Bank of India relating to Director Related Loans.

The Reserve Bank of India had issued a show cause notice to the bank, in response to which the bank submitted a written reply and further submissions thereon. After considering the facts of the case and the bank's reply in the matter, the Reserve Bank came to the conclusion that the violations were substantiated and warranted imposition of penalty.

> **Ajit Prasad** Assistant Adviser

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